

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.639/2022

**IN THE MATTER OF:**

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

**WITH**

**MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023**

**IN**

**ORIGINAL APPLICATION NO. 33/2022**

**IN THE MATTER OF:**

Ganesh Prasad

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

**I N D E X**

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FILED BY:

NEW DELHI  
DATED:18.03.2025

(JYOTI MENDIRATTA)  
Advocate for the GNCT of Delhi  
II-34, Jangpura Extension  
(Lower Ground Floor)  
Near INOX EROS Cinema,  
New Delhi-110014

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**ACTION TAKEN REPORT ON BEHALF OF DISTRICT MAGISTRATE  
(NORTH-WEST) IN COMPLIANCE OF ORDER DATED 28.08.2024 &  
08.01.2025 PASSED BY THIS HON'BLE TRIBUNAL.**

**MOST RESPECTFULLY SHOWETH:-**

1. That the aforesaid matter is pending before this Hon'ble Tribunal and fixed for hearing on 21.03.2025.
2. That this Hon'ble Tribunal has passed detailed orders on 28.08.2024 and 08.01.2025, whereby this Hon'ble Tribunal directed all the Deputy Commissioners (Revenue)/District Magistrates in the National Capital Territory of Delhi to file the Compliance/Action Taken Report.

3. That the delay in filing the Compliance/Action Taken Report on behalf of District North-West before this Hon'ble Tribunal is neither deliberate nor intentional and the same is deeply regretted.
4. It is most humbly submitted that, the action taken in the District North-West is mentioned below in tabular form:

Sub-Division	Illegal Borewells identified as per data received from DJB	No. of Illegal Borewells which have been sealed/closed as per data received from DJB	No. of Illegal Borewells which have been sealed/closed after the data given by DJB at Col. 2	Illegal Borewell sealed during week ending on 01.03.2025	No. of Borewells not found/ removed after the date given by the DJB at Col. 2	No. of Illegal Borewells which are yet to be sealed/closed
Kanjhawala	610	541	14	0	55	0
Rohini	3919	3275	89	0	555	0
Saraswati Vihar	4599	2384	87	6	726	1396
<b>Total</b>	<b>9128</b>	<b>6200</b>	<b>190</b>	<b>6</b>	<b>1336</b>	<b>1396</b>

Total 6924 FDC Notice have been issued and amount of Rs. 1,80,000/- has been recovered. Moreover, a direction is already issued in minutes of meeting dated 11.03.2025 to all SDMs to form Sub-Division wise team along with DJB to conduct survey for illegal bore well to seal, if found. Copy of minutes of meeting dated 11.03.2025 is annexed hereto and marked as **Annexure-A**.

5. Weekly meeting is conducted at district level to review the action taken on illegal borewells. All the Minutes of the meeting of DLAC on borewell under

the North-West District are also uploaded on the website of North-West District.

6. It is humbly submitted that the District Magistrate (North-West) has the highest respect and regard for the orders and majesty of this Hon'ble Tribunal. The present status report is being placed before this Hon'ble Tribunal for its consideration.

Date: 18/03/2025



DISTRICT MAGISTRATE  
(NORTH-WEST)

*Asst. Commr. P. S.*  
District Magistrate  
District North-West  
Govt. of NCT of Delhi



OFFICE OF THE DISTRICT MAGISTRATE  
(NORTH-WEST DELHI)  
GOVERNMENT OF NCT OF DELHI  
DC OFFICE COMPLEX, KANJHAWALA, DELHI-110081

F.No. 1/ADM/NW/2025/653

Dated:- 11/3/25

Minutes of meeting of District Advisory Committee on illegal Borewell of NORTH WEST under District Magistrate (North-West) on 11.03.2025

At the outset, the Chairperson welcomed all the participants present in the meeting. The committee discussed and reviewed the progress of actions on sealing of illegal borewells and recovery of Environment Damage Compensation (EDC).

The list of participants is enclosed as Annexure-A

The following deliberations were take place in the meeting:

1. The Chairman reminds the members on matter of Pritpal Sharma Vs GNCTD, O.A. no 639/2022. Before the Hon'ble NGT in which its order dated 08.01.25 (and previous order) had directed all District Magistrates in NCT of Delhi to file report on sealing of bore wells and recovery of EDC from the violators of illegal ground water extractors.

At present the status as mentioned in below table is being reviewed.

Sub-Division	Illegal Borewells identified as per data received from DJB	No. of Illegal Borewells which have been sealed/closed as per data received from DJB	No. of Illegal Borewells which have been sealed/closed after the data given by DJB at Col. 2	No. of Borewells not found/ removed after the date given by the DJB at Col. 2	Pending Illegal Borewell to be sealed	EDC issued to Illegal Borewell Violators	Amount of Recovery Made.
Kanjhawala	610	541	14	55	0	268	NIL
Rohini	3919	3275	89	555	0	160	NIL



Saraswati Vihar	4599	2389	82	375	1753	120	1,80,000/-
Total	9128	6205	185	985	1753	548	1,80,000/-

Total No. of Illegal Borewells which have been sealed/closed as per data received from DJB is 6390.

As of date the number of illegal bore well to be sealed in Rohini sub division and Kanjhawal subdivision is Nil.

The pending 1753 illegal borewells of Saraswati Vihar sub division to be sealed promptly on an urgent basis.

- In the meeting the chairman directed Sh. Rudal Parsad Tehsildar(Kanjhawla) and Sh. Jagat Pal Tehsildar(Rohini) to assist Sh. Harpal Tehsildar(Saraswati Vihar) with assistance of Delhi Jal Board Team regarding sealing of pending 1753 illegal borewell of Saraswati Vihar Sub-Division and the SDMs of three Sub-division to monitor and submit compliance report to ADM(NW) on weekly basis.
- All the three SDMs of Sub-Division are directed to issue recovery notice for EDC at the earliest and send the action taken report to DM(NW) and DPCC.
- All SDMs are directed to form Sub-Division wise team along with DJB to conduct survey from time to time for sealing of illegal bore well.
- All SDMs/Tehsildars to keep a proper record of all the illegal borewells that have been sealed/ yet to be sealed alongwith the proper address for future necessary action.
- The Next Date of hearing in the Case of Pritpal Sharma Vs GNCTD. O.A. no. 639/2022 is fixed on 21.03.2025 in which the Hon'ble NGT has directed to file action taken report three days prior to hearing. All SDMs are directed to take urgent action for sealing of borewells and recovery of EDC and furnish reports latest by 17.03.2025 without fail.
- In the Case of Pritpal Sharma Vs GNCTD. O.A. no. 639/2022 vide order dated 08.01.2025 Hon'ble NGT has directed DJB to share link of website of DJB with access to concerned District Magistrates to update their part of Data. DJB is directed to share website link as directed by Hon'ble NGT.

*Rudal Parsad*



This issues with the prior approval of District Magistrate (North-West).

Encl: As above

Yours Faithfully,

*Rasfai*  
11/03/24

SHIMRAY ASAIWO BELLROSE  
ADM (NORTH WEST, DISTRICT)



Copy to:

1. All SDMs, District North-West.
2. Sh. Sukhpal Singh, Superitending Engineer, North-West, DJB, Varunalaya, Karol Bagh, New Delhi-110005.
3. All Tehsildar, District North-West
4. Sh. S.K. Chauhan, EE, DJB
5. Sh. Sandeep Sharma, EE, DJB
6. DIO(NIC) to upload Minutes of the meeting on the website of North-West District

Copy for information to:

1. Addl CEO, DJB, Varunalaya, Karol Bagh, New Delhi-110005
2. PS to DM North West, Kanjhawala, Delhi-110081
3. PA to DM North West, Kanjhawala, Delhi-110081